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NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH

Dy. No.3 (081) of 2018

Under Section 8 and 9 of the Insolvency & Bankruptcy Code, 2016

In the matter of:

M/s. Hillview Coals Pvt. Ltd.

... Operational Creditor

-Versus-

M/s. Super Infratech Pvt. Ltd.

... Corporate Debtor

Order delivered on 07th September, 2018

Coram:

Present: Hon'ble Mr Justice P. K. Saikia, Member (J)

For the financial creditor

:Mr. Purshotam Gaggar, CA

For the corporate debtor


:Dr. Ashok Saraf, Sr. Advocate
Mr. Suman Chetia, Advocate

ORDER

Heard Mr. Purshotam Gaggar, CA present for the operational creditor. Also heard Dr. Ashok Saraf, learned Sr. Advocate assisted by Mr. Suman, Chetia, Advocate.

2. Heard the arguments advanced from the side of the operational creditor as well as from the side of the corporate debtor. The corporate debtor is directed to file written arguments within 5(five) days.

3. Order is reserved.


(Adjudicating Authority)
National Company Law Tribunal
Guwahati Bench: Guwahati.

Dated Guwahati, the 07th September, 2018
Deka/07-09-2018

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